

का क्या कारण है कि विदेशों में हमारे टूरिस्ट्स आफिसिज पर इतना खर्च किया जाता है, फिर भी उन को इतनी इम्पार्टेन्ट इनफ़ॉर्मेशन नहीं दी जाती है। जब टूरिस्ट्स यहाँ आते हैं, तब भी उन को उचित इनफ़ॉर्मेशन नहीं दी जाती है, तो फिर इस खर्च का क्या मतलब है? मैं यह जानना चाहता हूँ कि क्या हमारे टूरिस्ट्स आफिसिज के कर्मचारियों को यहाँ के सभी देखने लायक टूरिस्ट सेंटर्स के बारे में जानकारी दी जायेगी या नहीं।

डॉ० कर्ण सिंह : माननीय सदस्य की किसी अमरीकन के साथ क्या बात हुई, उस के सम्बन्ध में मैं कुछ नहीं कह सकता। लेकिन यह स्पष्ट है कि विदेशों में हमारे जो टूरिस्ट आफिसिज हैं, उन में हम यहाँ का सब जानकारी भेजते हैं। हम ने यहाँ खास तौर पर बहुत सा लिट्रेचर बनाया है, जिस में यहाँ के सभी दर्शनीय स्थानों का विवरण है। (व्यवधान) शेरों का भी उस में उल्लेख किया गया है। हमारा यही यत्न है कि विदेशी पर्यटकों को यहाँ के अधिक से अधिक दर्शनीय स्थानों का ज्ञान हो।

SHRI SAMAR GUHA : The South-East Asian countries being very close to India historically, culturally and socially, what steps have been taken by Government to open tourist centres there and encourage tourists from those countries to come to India?

DR. KARAN SINGH : We have Government of India tourist offices in Tokyo and Singapore and Sydney also.

SHRI SAMAR GUHA : What about Indonesia, Malaysia, Thailand, and so many countries are there; what about those countries?

DR. KARAN SINGH : The Tokyo and Singapore offices cover the whole region and promotional work is done. But we must remember that opening a tourist office abroad involves a good deal of expenditure. But if it is necessary, we will certainly open more offices.

MR. SPEAKER : Shri Rao Birender Singh.

SHRI BIRENDER SINGH RAO : Question No. 264.

SHRI JYOTIRMOY BOSU : There are two groups of Goenkas. Which group is he referring to?

MR. SPEAKER : Please do not interrupt like this. Let him read the reply.

Malpractices committed by Goenka Group of companies

*264. **SHRI BIRENDER SINGH RAO :** Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal under the consideration of Government to appoint a Commission of Inquiry to go into the various malpractices committed by the Goenka Group of Companies during the last three years;

(b) if so, the proposed constitution of the Commission and its terms of reference; and

(c) the time by which the Commission will submit its report to Government?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Presumably the Hon'ble Member has in view the group of companies associated with Shri Ramnath Goenka. Twelve companies of this group have been inspected. With regard to National Co. Ltd., Calcutta and Andhra Prabha Private Ltd., Madras, F.I.Rs were filed with the C.B.I. The C.B.I. registered the F.I.Rs and commenced investigation. With regard to investigation of F.I.R. concerning National Co., Ltd. the matter had been taken to the High Court of Calcutta by the National Co. Ltd. under Article 226 of the Constitution. Single Judge dismissed the petition and a Division Bench of the High Court heard the appeal. It is understood that the judgment is pending. As regards the F.I.R. filed against Andhra Prabha Private Ltd., writ petitions were filed before the High Court of Madras. The writ petitions were dismissed by a Single Judge. The appeal filed against the judgment of the Single Judge is pending.

The Inspection Reports of the companies inspected are under examination.

The question of appointing a Commission of Inquiry will be considered on merits.

(b) and (c). Do not arise.

SHRI BIRENDRA SINGH RAO : This is a specific question about the Goenka group of concerns. Now, will the hon. Minister come out with the information under his sleeves? I would like to know (1) the names of companies under these two groups of Goenkas and whether one of those companies was responsible for the printing of posters for the Congress campaign. . . (interruptions) Let the Minister reply to it. . . (interruptions).

MR. SPEAKER : Let the Member ask his question.

SHRI BIRENDRA SINGH RAO : Was the company which printed the posters one of this group? Secondly, what were the types of malpractices committed by these companies? Was non-payment of income-tax or concealment of income one of the malpractices? If so, what is the amount of arrears outstanding against this group of companies?

SHRI RAGHUNATHA REDDY : When this question was transferred to us yesterday evening, I understood this question to mean that it referred to Shri Ramnath Goenka. There is no specific indication mentioned in the question which relates to one particular group and I do not think the Ramnath Goenka group is less guilty than the group. . . (interruptions) Now, on the question of information. . . (interruptions)

MR. SPEAKER : If he is interrupted like that, how can the Minister reply to the question?

SHRI RAGHUNATHA REDDY : The first information filed by the Department of Company Affairs with the CBI with respect to Andhra Prabha Private Limited is for offences disclosed under sections 120B, 420, 477A. . .

SHRI PILOO MODY : Sir, the answer has no relevance to the question at all. One is talking about chalk and the other is talking about cheese.

श्री हुकूम चन्द कछवाय : जो सवाल पूछा है उसी का उत्तर मंत्री महोदय दें। मंत्री

महोदय उस का उत्तर न देकर इधर उधर भाग रहे हैं. . .

SHRI JYOTIRMOY BOSU : It is precisely because of this that I wanted it to be spelt out as to which Goenka this refers to? But, Sir, you made me sit down. (interruptions)

श्री शंकर बयाल सिंह : अध्यक्ष महोदय बार बार उस पक्ष से ऐसा होता है, इस तरह की प्रक्रिया बन्द होनी चाहिए। बराबर मैं देखता हूँ कि किसी भी बात पर एक साथ दस दस आदमी उठ जाते हैं। यह प्रक्रिया बन्द होनी चाहिए. . . (interruptions)

SHRI PILOO MODY : I have a further complaint. The matter has been clarified quite explicitly that the question has to do with the poster-wala Goenka and not the other one. Still, he persists in replying to the supplementary about the other Goenka. He is only reading from his file. . . (interruptions)

MR. SPEAKER : Order, order. Mr. Piloo Mody, please don't get excited. (Interruptions)

SHRI JYOTIRMOY BOSU : Will you kindly protect us so that we get a proper reply, not a cock-and-bull story?

MR. SPEAKER : Your reply, whatever it might be, should be to the question put by Mr. Rao. Whatever you want to say should be in reply to the supplementary put by the Member.

SHRI RAGHUNATHA REDDY : With respect to the question put by Shri Rao in respect of Goenka group of companies, I will give whatever information I have got with me. If the hon. Member wants any further information, he may be kind enough to put a separate question. It was not known to which Goenka group of companies he referred to.

SHRI BIRENDER SINGH RAO : This is about appointing a Commission of inquiry to go into the various malpractices committed by the Goenka Group of Companies. There may be two or three groups. I am not bothered about that. If he does not know the

names of companies under the Goenka Group, how can he say about malpractices committed by them ?

MR. SPEAKER : If there was any doubt about which Goenka group he referred to, you should have referred back the Question to our Secretariat and we could have got more clarification from the Member sending the Question. Now, you have accepted this Question. That is the difficulty. At this stage, you are telling me, you do not know which Goenka group he referred to. You could have referred it back to us if it was not very clear.

SHRI RAGHUNATHA REDDY : The Question was transferred to us yesterday late in the evening. With great respect to the House and to you, Sir, I thought I should answer the Question to the extent possible.

MR. SPEAKER : If you like, I can postpone it.

SHRI RAGHUNATHA REDDY : I will give the information that is available with me...

MR. SPEAKER : If you want more time, that can be given.

SHRI RAGHUNATHA REDDY : If you direct me Sir, to give some more information which is not available with me, I will be willing to do so. I will give whatever information I have. But I do not have the entire information. The time was not enough. I thought it referred to Ramnath Goenka group. The question of appointing a Commission of inquiry with respect to companies of Ramnath Goenka was specifically raised in the Rajya Sabha some time back. I thought, the Member might be having the same thing in his mind.

SHRI SHYAMNANDAN MISHRA : As you have been pleased to say, it would probably, be much better to take up the Question later because the hon. Minister, in his reply to the main Question, said that he thought it related to Ramnath Goenka group of companies which was not meant. Now the Goenka group of companies, according to the Monopolies Commission, is of Mr. R. P. Goenka, not of Mr. Ramnath Goenka. So, we will not be doing justice to the Question unless it is taken up afresh later.

MR. SPEAKER : I postpone it. The question, as I understand, will be about Goenka group to which Mr. Rao referred.

SHRI BIRENDER SINGH RAO : All the Goenka group of companies.

MR. SPEAKER : In that case, I cannot postpone it.

SHRI BIRENDER SINGH RAO : I would like to know whether there is any connection between the two ... (Interruptions)

MR. SPEAKER : You have changed your position. I do not think I should postpone it now. I am not postponing it now. If it was about all the Goenka group of companies, then the Minister was very correct... (Interruptions) I am not postponing it.

SHRI BIRENDER SINGH RAO : I would like to know, first of all, the names of all the companies belonging to the Goenka group. I have not said one Goenka group; I want about all Goenka groups.

MR. SPEAKER : Please sit down. Your question is about malpractices committed by Goenka Group of Companies.

SHRI BIRENDER SINGH RAO : There can be a connection between the two Goenka groups (Interruption) How can it be independent ?

MR. SPEAKER : If it relates to all Goenkas, the question will not be postponed; the Minister may reply. (Interruptions)

SHRI BIRENDER SINGH RAO : He has not understood my question.

MR. SPEAKER : Please sit down. Let the Minister reply.

SHRI RAGHUNATHA REDDY : Ram Nath Goenka is different from K. P. Goenka, as far as I can understand.... (Interruptions)

MR. SPEAKER : Personally, for me, it is very difficult to function because all the time the members here are talking. Can you please help in functioning ?

SHRI JYOTIRMOY BOSU : I want to assist you, Sir.

MR. SPEAKER : I do not need your assistance.

SHRI RAGHUNATHA REDDY : With respect to K. P. Goenka group of companies ... *(Interruptions)*

MR. SPEAKER : If you do not want to hear the reply, I can pass on to the next question.

SHRI RAGHUNATHA REDDY : With respect to K. P. Goenka group of companies, I would like to make one suggestion for your consideration. I will give the House whatever information I have got. If they want any more information, they will have kindly to put a separate question specifically. Immediately I do not have all the information with me.

According to the information available with the Department of Company Affairs, the CBI have registered cases against the following five companies in the K. P. Goenka Group for infringement of provisions of Import and Export (Control) Act, 1947 :
(1) Birapara Tea Co., Ltd., Jalpaiguri ;
(2) Carron Tea Co., Ltd., Jalpaiguri ;
(3) Killkot Tea Co., Ltd., Jalpaiguri ;
(4) Phaskowa Tea Co., Ltd., Jalpaiguri ;
and (5) Duncan Brothers Ltd., Calcutta. Apart from the companies mentioned above, the CBI have registered complaints against several cable manufacturing companies including Asian Cable Corporation Ltd., Bombay, with which Shri K. P. Goenka is associated. The complaints against the aforesaid companies have been lodged by the Ministry of Foreign Trade and Ministry of Industrial Development.

The CBI have completed investigation into the affairs of M/s Asian Cable Corporation and submitted the report to the concerned Ministry. An inspection under Section 209(4) was conducted in respect of the books and accounts of this company but it had to be confined to the books of 1970-71 as the earlier books had been seized by the CBI in connection with a complaint that was under investigation. The CBI has completed the investigation and has sent their report to the concerned Ministry for action.

SHRI JYOTIRMOY BOSU : So, he had the information.

SHRI BIRENDER SINGH RAO : I would like to know whether the company which was responsible for printing certain posters during the elections and which matter also was discussed in the House ... *(Interruptions)*

SHRI SHYAMNANDAN MISHRA : This is a proper question to ask. There is no protection for him ... *(Interruptions)*

SHRI K. MANOHARAN : There may be so many Goenkas ... *(Interruptions)* He wants to know specifically whether this Goenka is the man who printed the wall posters ... *(Interruptions)*

MR. SPEAKER : I may tell you that by making noise, you cannot shut the relevancy of the question ... *(Interruptions)* I know what type of thumping it is. I do not want it. What is your reply to his question ?

SHRI RAGHUNATHA REDDY : Let him put the question.

MR. SPEAKER : Instead of mentioning the poster, why don't you mention his name ? पोस्टर को इसमें उद्धरवस्ती घुसेड़ दिया है ।

SHRI BIRENDRA SINGH RAO : R. P. Goenka.

SHRI K. LAKKAPPA : On a point of order.

SHRI RAGHUNATHA REDDY : On the floor of the House it had been amply and forcibly denied that the AICC has anything to do with R. P. Goenka or K. P. Goenka... *(Interruptions)* with respect to the posters printed by AICC.

SHRI K. MANOHARAN : Only one minute.

SHRI RAGHUNATHA REDDY : No, Please. I am not yielding...

SHRI C. T. DHANDAPANI : Why do they want to hide the facts ?... *(Interruptions)*

MR. SPEAKER : Parliament is meant for calm, calculated and cool discussion and not for shouting against each other. If you think that matters can be all finished and dealt with by shouting and counter-shouting, you are very wrong.

SHRI S. M. BANERJEE : We wanted to know which is the Goenka who has not paid the money.

SHRI PILOO MODY : The Minister has stated that the AICC had nothing to do with the posters.

MR. SPEAKER : He has said it. He has already mentioned it.

SHRI K. MANOHARAN : Sir, please hear me. The hon. Member, Shri Unnikrishnan said something. (Interruption) I would request my hon. friend Mr. Unnikrishnan to hear what I am saying, because this concerns him. I am talking about him. This was discussed on the floor of the House. This was accepted. He did accept that R. P. Goenka was a guarantor of the wall-poster. Now he is denying it. The same hon. Member accepted it then.

SHRI VAYALAR RAVI : He never said it.

SHRI PILOO MODY : He should be named.

SHRI K. MANOHARAN : Don't shield corrupt fellows.

MR. SPEAKER : I am really very sorry; I cannot go beyond that.

SHRI BIRENDER SINGH RAO : I have one more question...

MR. SPEAKER : No, I am sorry. The Question Hour is over. We are not able to go beyond four questions. If you go on like this, we won't be able to finish beyond four questions.

SHRI BIRENDER SINGH RAO : You should come to the rescue of the minority if the majority obstructs the question which is unpalatable to them.

MR. SPEAKER : It is no use bringing in the name of majority or minority. Both are bound to behave responsibly.

SHRI K. MANOHARAN : You are expected to protect our interests.

MR. SPEAKER : So long as disorderly behaviour goes on, either on this side or that side, I cannot protect anybody; after all, you too have a responsibility; don't take shelter under the terminology of minority.

SHRI B. V. NAIK : I rise on a point of order.

MR. SPEAKER : No point of order. There is no subject under discussion.

SHRI B. V. NAIK : My point of order is regarding this particular matter. Only four questions have been taken up today. We would always like to cooperate with them. We would always like to cooperate with the Chair. But we have also come to learn that the only way open is to shout; that is what they want. We are new Members. We have learnt that we have to shout too; otherwise there is no way out.

MR. SPEAKER : It is not a responsible way of doing things. We have to run the House. Both sides should cooperate with each other. I cannot give shelter under any circumstances to a gentleman who just obstructs.]

SHRI BIRENDER SINGH RAO : You have not allowed my question, Sir. We should be protected. You have to come to my rescue. I want to put one question. . .

MR. SPEAKER : You have already put more than two questions.

SHRI BIRENDER SINGH RAO : I have to put one more.

MR. SPEAKER : No, Please. I am sorry. The Question Hour is over. By this way, it is your own business that will suffer; it is your own Question that is not reached. Kindly bear it in mind. क्वेश्चन आवर ची डिबेटिंग आवर बन गया है।

WRITTEN ANSWER TO QUESTIONS

Agricultural Finance Provided by Nationalised Banks

*265. **SHRI B. V. NAIK :** Will the Minister of FINANCE be pleased to state:

(a) the total amount of agricultural finance provided by the nationalised banks as on 31st July, 1972;

(b) the maximum loan limit upto which an individual can borrow by way of agricultural finance;

(c) whether this limit has been exceeded in any case;

(d) if so, in how many cases; and